

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2018

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 and the other applicable provisions of the act in relation to the disputes having arisen under the PPA dated 11.4.2016 between the parties.

Date of hearing : 22.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Talettutayi Solar Projects Four Private Limited (TSPFPL)

Respondents : Solar Energy Corporation of India and others

Parties present : Shri Sanjay Sen, Senior Advocate, TSPFPL
Shri Puneet Singh Bindra, Advocate, TSPFPL
Shri Sharad, Advocate, TSPFPL
Ms. Radhika Dubey, Advocate, TSPFPL
Ms. Stuti, Advocate, TSPFPL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking direction to Solar Energy Corporation of India (SECI) to accept the Scheduled Commissioning Date as 10.8.2017 or grant extension of time from 10.5.2017 to 10.8.2017 under Article 4.5 of the PPA. Learned senior counsel for the Petitioner further requested the Commission to restrain SECI from encashing the Performance Bank Guarantees till the final disposal of the Petition.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 18.4.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 2.5.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 10.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**